

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

CP (IB) No. 7/Chd/Pb/2021

IN THE MATTER OF

Mohit Ghai, PG, Prinkit Retails Ltd. ...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 02.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant- Personal Guarantor : Mr. Divya Sharma, Advocate.

For the RP : Ms. Niharika Sohal, Advocate.

For the ICICI Bank : Er. Sandeep Suri, Advocate.

For the SBI : Mr. V. Aravind, proxy counsel for Mr. PB Srinivasan.

For ARSEC India Ltd.- Financial Institutions : None.

ORDER

The learned counsel for the ICICI Bank submitted that they do not wish to file any objections. Proxy counsel for State Bank of India submitted that they do not wish to file any response to the report. There is no representation today on behalf of the ASREC India Ltd.-Financial Institutions. As he is not present today, therefore, last opportunity is granted. Let this matter be posted on 16.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

May 02, 2024
Mukta